

ITEM NO.7

Court 5 (Video Conferencing)

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No.2018/2020

(Arising out of impugned final judgment and order dated 30-01-2020 in CRLWP No.5924/2019 passed by the High Court of Judicature at Bombay)

PAULAMI APTE & ANR.

Petitioner(s)

VERSUS

KHALED KAMAL HUSSEIN MOHAMED KASSEM & ANR.

Respondent(s)

(With appn.(s) for IA No. 39849/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 03-08-2021 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Ms. Charu Ambwani, AOR
Mr. Devashish Chauhan, Adv.
Ms. Charchika Yadav, Adv.

For Respondent(s) Ms. Aishwarya Bhati, ASG
Mr. Varun Chugh, Adv.
Mr. Piyush Beriwal, Adv.
Mr. Shiv Mangal Sharma, Adv.
Mr. B.V. Balram Das, AOR

Mr. Samir Malik, AOR

Mr. Aaditya A. Pande, Adv.

Mr. Rahul Chitnis, Adv.

Mr. Sachin Patil, AOR

Mr. Geo Joseph, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 Ms Aishwarya Bhati, Additional Solicitor General has informed the Court that the Union Ministry of Home Affairs is in contact with the Indian Embassy in Cairo and the Indian Embassy has contacted the Egyptian government to ensure that service of notice issued by this Court is effected on the first respondent. The Court has also been apprised of the fact that there is a treaty of 2008 for mutual legal assistance between the Government of India and the Government of Egypt.
- 2 In the circumstances, we consider it appropriate to adjourn the hearing of these proceedings by a period of six weeks so that the Court can be apprised on the status of service of notice on the first respondent by the next date of listing.
- 3 List the Special Leave Petition on 15 September 2021.

**(CHETAN KUMAR)
A.R. -cum-P.S.**

**(SAROJ KUMARI GAUR)
COURT MASTER**